155

In Forces, other than BGFs, 40% vacancies are allotted to militancy affected areas i.e. J&K, North Eastern States and naxal affected areas. The district/ areas affected by militancy are notified by the Government from time to time.

ST status to six communities of Assam

2454. SHRI SANTIUSE KUJUR: Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that Ministry of Home Affairs has set up a Committee (a) to formulate the modality to grant ST status to six communities of Assam, namely Koch Rajbongshi, Moran, Matak, Tai Ahom, Chutia and Adivasi (Tea Tribes) and the Committee has to submit its report by May 31, 2016;
 - (b) if so, the details thereof; and
 - if not, the reasons therefor and the action taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Yes, Sir. A Committee has been setup by Ministry of Home Affairs to recommend the modalities for granting of Scheduled Tribe status to six communities namely, Koch Rajbongshi, Moran, Matak, Tai Ahom, Chutia and Adivasi (Tea Tribes) of Assam on 29.02.2016. The Committee was to submit its report by 31st May, 2016. A series of meetings of the Committee were held in MHA for finalisation of its report. As the Committee has to deliberate upon some issues with various stakeholders including Government of Assam, it was decided that the Committee would submit its report by 15.10.2016. However, due to bye-election of Parliamentary Constituency Lakhimpur in Assam in November, 2016, the Committee could not finalise its reports. The Committee is expected to submit its report shortly.

Use of enemy properties by Central Police Organisations

2455. SHRI A. K. SELVARAJ: Will the Minister of HOME AFFAIRS be pleased to state:

- whether it is a fact that Government has decided to allot 31 of the total of 9457 enemy properties for use by Central Police Organisations;
 - if so, the details thereof;
- whether it is also a fact that the custodian of enemy property for India has seen asked to inspect the status of the remaining 9426 properties for further action, including eviction of encroachers; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) Details of 31 properties allotted to various Central Police Organizations for use are given in Statement (See below).

(c) and (d) A survey of enemy properties is currently underway.

Statement Details of 31 enemy properties allotted for use of Central Police Organizations

Sl. N	o. Location of Property	State/District	Allocated to [CAPF]
1	2	3	4
1.	Plot of land, DS Deodhi Ghalib Jung, Rikab Ganj	Telangana, Hyderabad	NDRF
2.	R.S.No.18/6, 4/8, Ummathoor Desom Parakadavu Chekkiad Village, Vatakara Taluka	Kerala, Kozhikode	-do-
3.	Plot of land (now being used as road) Near locality Ward & Block 16-2, Opposite Government Printing Press, Hyderabad	Telangana, Hyderabad	CISF
4.	Landed Property situated at Village Jewar, Pargana Dankaur, Tehsil Sikunderabad, District Gautambuddh Nagar	Uttar Pradesh, Gautambuddh Nagar	-do-
5.	Landed Property Khata No.401 area 1-19 - situated at Village Tirathali, Tehsil Jewar, District Gautambuddh Nagar	Uttar Pradesh, Gautambuddh Nagar	-do-
6.	Landed Property Khata No.38 & 137 -situated at Village Fathpur Atta, Pargana Dankaur, District Gautambuddh Nagar	Uttar Pradesh, Gautambuddh Nagar	-do-
7.	Landed Property situated at Village Tirathali, Tehsil Jewar, District Gautambuddh Nagar	Uttar Pradesh, Gautambuddh Nagar	-do-
8.	Shops in Chhoti Bajaria, Opposite Railway Police Chowky, Railway Road & Landed property in Mohalla Kaila, Pragana Loni, Ghaziabad	Uttar Pradesh, Gautambuddh Nagar	-do-
9.	Landed property situated at Village Salempur, Tehsil Mohanlalganj, Lucknow	Uttar Pradesh, Kaushambi	-do-

2	3	4
Landed property situated at Village Salwmpur, Tehsil Mohanlalganj, Lucknow	Uttar Pradesh,	CISF
Property situated at Victoria road, Civil Station, Bangalore	Karnataka, Bangalore	-do-
Property situated at 2nd Main Road, New Road, New Extn. Kalsipalyan, Bangalore City	Karnataka, Bangalore	-do-
"Dil Aaram Estate" situated at Masoorie, Dehradun, 2/9th Share	Uttarakhand, Dehradun	-do-
Flats situated at "Jolly High Rise Apartments" situated at Pali Mala Road, Bandra, Mumbai-50	Maharashtra, Mumbai City	-do-
Landed property situated at Pudukesawam Village Arakonam Taluka, North Arcot	Tamil Nadu, Vellore	SSB
Landed property situated at Village Mirzapur Tehsil Awla, Distt. Bareilly	Uttar Pradesh, Bareilly	-do-
Landed property situated at Village Mail, Tehsil Sardhana, Distt. Meerut	Uttar Pradesh, Meerut	-do-
Landed property situated at Village Nanauta, Pargana Rampur, Tehsil Rampur, Distt. Saharanpur	Uttar Pradesh, Saharanpur	-do-
Plot No.741 & 552, Khata No.59, Tawzi No.4548/ 12438, Thana No.411 situated in village Mora Mardana, Anchal (Tehsil), Bodhgaya	Bihar, Gaya	CRPF
C.S.Plot No.485, Sheet No.112, H.No.70, C.No.53, Ward No.15 situated in Mohalla Dargabsha Arzani, P.S. Sultanganj, Patna-6	Bihar, Patna	-do-
Beneficiary Share in the WAQF-ALAI-AULAD	Maharashtra,	-do-

Mumbai city

Rajasthan,

Telangana,

Ranga Reddy

Maharashtra,

Mumbai

Jaipur

-do-

-do-

-do-

[7 December, 2016]

Unstarred Questions

157

Written Answers to

1 10.

12.

13.

14.

16.

18.

19.

22.

23.

Estate, Mumbai City

Ramachanderi, Jaipur

Bandra (West)

"MEHAR MANZIL" situated at 6-8, Cadell Road,

Mahim & all the other properties include in the

House Property situated in Gopalje Temple of

Landed property at Serilingampally mandal,

H.Ward No.1068 (20), Street No.760, C.t.S. No.

B/973/4, Chapel Road, Chandiwala Compound,

Miyapur Village, District Ranga Reddy

158	Written Answers to	[RAJYA SABHA]	Unstarred	! Questions
1	2		3	4
25.	7/48th Share situated at 200A, Kulsum Mahal, Kalina Main Road, Kalina, Mumbai-29 & all the other properties included in the Estate		Maharashtra, Mumbai City	NSG
26.	1/10th situated at Bhulabhai Desai Road & Santacruz, Mumbai 400 026		Maharashtra, Mumbai City	-do-
27.	Agriculture land (Total Area approx. 4 hectors 1 Acres 30 Gunthas-total 47564 Sq. m.) and House property No.205 situated at Village Kauka Taluka Dholka, Dist. Ahmedabnad (1/2 share)		Gujarat, Ahmedabad	-do-
28.	Property No.172/1-2, Lalaguda, Hyderabad		Telangna, Hyderabad	-do-
29.	Property situated near Chikkadpally Police Station, Musheerabad		Telangna, Hyderabad	-do-
30.	Property at Begum Bazar, l details not available)	Hyderabad (Property	Telangana, Hyderabad	-do-
31.	Landed property situated a Hyderabad	t Asif Nagar,	Telangana, Hyderabad	-do-

Relief and rehabilitation of rape victims

2456. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the status of relief and rehabilitation of rape victims which has been declared in Budget 2016-17; and
- (b) in what manner, Government proposes to allocate the finances required to provide rehabilitation services?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) Under Central Victim Compensation Fund (CVCF) Scheme, Ministry of Home Affairs has allocated ₹ 200 crores and disbursed ₹ 190.68 crore out of this, as one time grant to the States/UTs to support their respective State Victim Compensation Scheme, which include compensation to rape victim also.

Complaint of financial cheating

2457. SHRIMATI VIPLOVE THAKUR: Will the Minister of HOME AFFAIRS be pleased to refer to answer to Unstarred Question 52 given in the Rajya Sabha on 16th November, 2016 and state: